IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :HYDERABAD BENCH AT HYDERABAD

OA.569/99

dt.10-4-2000

Between

Y.N. Narasimha Murthy

: Applicant

and

1. Union of India, rep. by the General Manager SC Rly., Rail Nilayama Secunderabad

2. Divnl. Rly. Manager (Persennel Branch) SC Rly., Sanchalan Bhavan Secunderabad

: Respondents

Counsel for the applicant

: G. Ramachandra Rao Advocate

Counsel for the respondents

: C. Venkat Malla Reddy SC for Railways

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Hen. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Jddl.)

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at.10-4-2000

Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Judl))

Heard Mr. G. Ramachandra Rae, for the applicant and Mr. C. Venkat Malla Reddy for the respondents.

- 1. The applicant in this CA while working as Technician Grade-I (TCM 'A') had absented unauthorisedly with effect from 27-3-1992 to 2-7-1995. He resumed duty vide medical certificate dated 25-7-95. He reported for duty with effect from 3-7-1995 and he was posted as Technician Grade I under CSTE, RE, BZA with effect from 25-7-1995.
- 2. The the mean time the mosts of Master Craftsmen arose due to restructuring of the cadre. The applicant submits that his juniors were promoted as Master Craftsmen with effect from 18-1-1995.
- 3. The applicant on joining was issued with charge memo for his unauthorised absence from 27-3-1992 to 2-7-1995 by order No.VVRE:S&T:Gr.94/23 dated 30-8-96 (Annex.IV). He was punished by withholding of increment %.1500 to 1530 in the scale of %.1320-2040/- normally due on 1-7-1996 for a period of two years and his increment will be due on 1-7-1998 after punishment due to long absence. Even though major charge sheet was issued he was punished with minor penalty. In the said penalty order the period of absence from 27.3.92 to 2-7-1995 is treated as leave without pay and the said period will not count for pension.
- 4. Against that order the applicant filed an appeal which was disposed of by the Appellate authority by memo dated 9-1-1997 vide No.VVRF:S&T:Gr.94/23 (Annex.V). As per this the earlier menalty order massed by the disciplinary

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authority was watered down to that of withholding one set of previlage pass due to his pass account for the year 1996. The period of absence was regulated by treating it as leave without pay by the Appellate authority.

- 5. The applicant thereafter filed a number of representations for considering for promotion as Master Crastsman with effect from the date when his juniors were promoted i.e.18-1-1995, as Master Craftsman against the restructured posts. These representations were disposed of by the impugned order dated 30-3-1999 vide No.CP:676/MCM:Vol.2 (Annex.XI) rejecting his request for promotion against restructured post.
- 6. This OA is filed to set aside the impugned proceedings dated 30-3-99 on the filed of Respondent No.2 and for a consequential direction to the respondents to promote the applicant in the post of Senior Technician/Master Craftsman in the scale of pay of Rs.1400-2300 (Rs.5000-8000) with effect from 1-3-1993 on par with his juniors with all attendant benefits including arrears of pay and seniority.
- 7. The maintpoint that arises in this OA is whether the applicant can be promoted during the period he was away from duty without any sanction of leave and also without producting medical certificate for the period during which he was unauthorisedly absent.
- 8. The applicant submits that his punishment is only a page.
 miner one of stoppage of increments. The Disciplinary authority has decided that the said period of unauthorised absence will be treated as leave without pay only for the sake of pension and he has not stated anything in regard to other benefits during that period which accrued to him due to promotion of his junior as Master Craftsman. If that is the position, the learned counsel for the applicant submits



that he is entitled for promotion on par with his juniors with effect from 18-1-1995 when his juniors were promoted as Master Craftsmen with all attendant benefits. Therefore, he submits that during the period of absence though he was not available that will not stand as bar for him to get promotion.

- the respondents. The respondents did not produce before us any rule contrary to that. However, he relies on the Railway Board's letter No.pC.III/93/CRC/10 dt.17-7-1995 (Annex.R-IV) to state that the applicant cannot be promoted without putting him to trade test. He was trade tested later in the year 1997 and he had failed in that and he was not considered for promotion. We find that letter referred to have is later than 18.1.1995, hence we do not think this letter will held the respondents to adhere to the decision taken.
- 10. It is fact that the appellate authority in his order dated 9-1-1997 did not indicate as to how the period of absence has to be treated. If the punishment is only withhelding of one set of previlege pass, if that be the case whether the absence period should be treated as leave due to him or leave without pay. If such a view is taken whether he is eligible for promotion on par with his junior even though he was not available on the day when his juniors were promoted as Master Craftsmen/ In that view we feel that the decision of the assellate authority as to how kke to treat that meriad is very vital in this case. If the authority decides the case as leave without pay or leave due to him then the applicant has a case to treat on par with his junior. But we do not promose to indicate any direction in this OA on the views of the Appellate authority for the treatment of period he was unauthorisedly absent.

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11. In that view we feel that the Appellate authority should decide as to how the unauthorised absent period of the applicant for which he was chargesheeted, from 27-3-92 to 2-7-1995 be decided. On that basis he should also indicate whether the applicant has to be considered for promotion as Master Craftsman on par with his junior. The Appellate authority shall decide the above issue inaccordance with law within two months from the date of receipt of copy of this order. A suitable reply should be issued to the applicant within that period. The applicant is at liberty to challenge the same if he is aggrieved by the reply.

12. With the above direction the OA is disposed of.

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(Bro Mai Parameshwar)
Member (Jadl.)

(R. Rangarajan) Member (Admn.)

Dated: 10 April, 2000 Dictated in Owen Court

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